

Open Court
CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 25th day of March, 2021

Original Application No. 330/00298/2021

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)
Hon'ble Mr. Tarun Shridhar, Member (A)

1. Aditya Narain Singh, aged about 61 years, Son of Late Shri R.D. Singh, R/o 83L/37P/3C, Nehru Park Dhoomanganj, Allahabad-211001.
2. Nagesh Pandey, aged about 61 years, Son of Late Shri V.N. Pandey, R/o 502/1A, Rajrooppur, Allahabad.
3. Azim Ullah Siddiqui, aged about 61 years, Son of Late Shri Rahim Ullah Siddiqui, R/o B-646/14, Kareli, G.T.B. Nagar, Allahabad.
4. Prem Kumar Singh, Aged about 66 years, Son of Late Shri Satya Narayan Singh, R/o 259/143/1K, Rajrooppur, Gayasuddinpur Uphar, Dhoomanganj, Allahabad.
5. Satya Prakash Srivastava, aged about 66 years, Son of late Shri T.N. Srivastava, R/o 39, Vijay Nagar, Etawah, U.P.-206001.

. . . Applicants

By Adv : Shri Jaswant Singh

V E R S U S

1. The Union of India through General Manager, North Central Railway, Allahabad (U.P.)
2. The Divisional Railway Manager, North Central railway, Allahabad
3. The Senior Divisional Personnel Officer, North Central Railway, Allahabad.
4. The Secretary, Department of Personnel and Training, Ministry of Personnel, Public Grievance and Pensions, Government of India, New Delhi.

. . . Respondents

By Adv: Shri Shesh Mani Mishra.

O R D E R

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)

We have joined this Division Bench online through video conferencing.

2. Shri Jaswant Singh, learned counsel for the applicant and Shri Shesh Mani Mishra, learned counsel for the respondents who has appeared on advance notice, are present in court.
3. Heard learned counsel for the parties on admission and perused the record available in pdf. form.
4. At the very outset, learned counsel for the applicant submitted that the applicants will be satisfied at this stage if the representations moved by all of them, which are pending before the concerned authorities are decided by the respondent concerned within a stipulated period.
5. Learned counsel for the respondents has objected the aforesaid prayer made by the learned counsel for the applicant, by submitting that their representations will be decided in due course of time.
6. In view of the above, no useful purpose will be served in keeping this matter pending and it is disposed of finally with a direction to the respondents concerned to decide the pending representations of the applicants by a reasoned and speaking

order in accordance with law, within a period of three months from the date of receipt of a certified copy of this order, under intimation to the applicants.

6. With this direction, the original application is disposed of. No order as to costs.

7. It is made clear that we have not expressed any opinion on the merits of the case.

8. Hon'ble Mr. Tarun Shridhar, Member (Administrative) has consented to this order during video conferencing.

(Tarun Shridhar)
Member(A)

(Justice Vijay Lakshmi)
Member (J)

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